## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

## T.A. No. 61/1723/2020



This the 21<sup>th</sup> day of May 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Muzaffar Iqbal, Age 36 years, S/o Mohd Rashid, R/o Dara Dullian, Tehsil Haveli District Poonch and one another.

....Applicants

(Advocate: - Mr. Arshid Pervaiz Malik-Not Present)

Versus

Union Territory of Jammu and Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Secretariat, Jammu and 3 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

## ORDER [ORAL] (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 22.04.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 21.05.2021. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(ANAND MATHUR) MEMBER (A)

Manish/Shashi/Arun

(RAKESH SAGAR JAIN) MEMBER (J)